

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3434 of 2021

Nand Kishore Gope @ Chottu.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ritesh Kumar, Advocate
For the State : Mr. Shekhar Sinha, A.P.P.

02/5-4-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Karra P.S. Case No. 48 of 2020.

It has been alleged that on 25.06.2020 at night, the accused persons had come to the house of the informant and had forcibly taken away the husband of the informant. It has further been alleged that the petitioner had made a firing on the chest of the husband of the informant, as a result of which, the informant ran to her house out of fear. The FIR therefore specifically reveals that it was the petitioner who had shot at the husband of the informant, who had died and on such consideration, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-